

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 169 of 2003

Jabalpur, this the 20th day of March 2003.

Hon'ble Mr. Shanker Raju - Member (J)
Hon'ble Mr. R.K. Upadhyaya - Member (Admnv.)

1. C.S. Chouhan,
aged about 49 years, S/o Late
S.L. Chouhan, Working as a
Sr. Accountant, in O/o. The Dy
Director of Accounts (Postal)
Bhopal H.No. C-304, Ashoka
Enclave, Raisen Road, Bhopal
2. L.D. Batham, aged about 50
Years S/o Sri R.P. Batham,
Working as A Sr. Accountant in
the O/o the Dy Director of
Accounts (Postal) Bhopal
H.No. 59, Bharat Nagar
Shahpur E-8, Bhopal
3. B.G. Dhamangaonkar, aged
about 53 years, S/o Late G.S.
Dhamangaonkar, working as a
Sr. Accountant in the Office of
the Dy Director Accounts
(Postal) Bhopal Type II/121 P&T
Qrs Bhodhada Road, Road
4. A.K. Majani,
aged about 46 years, S/o Late Shri
Sanhmukhdas Majani
Working as a Senior Accountant
in the Office of Dy Director
Accountants (Postal) Bhopal,
B/7, Near Primary School Bairgarh
Bhopal.

- APPLICANTS

(By Advocate- Shri S.K. Nagpal)

VERSUS

1. Union of India,
Through Secretary, Ministry of
Communication, Department of
Post, Dak Bhavan, Sansad Marg,
New Delhi.
2. The Secretary, Ministry of
Finance (Department of Expenditure)
Central Secretariat,
North Block, New Delhi.
3. The Director General,
Department of Post, Dak Bhavan
Sansad Marg, New Delhi.
4. The Chief Postmaster General
MP Circle, Dak Bhavan, Bhopal
5. The Dy. Director of Accounts
(Postal) G.T.B. Complex,
T.T. Nagar, Bhopal - 462003

- RESPONDENTS

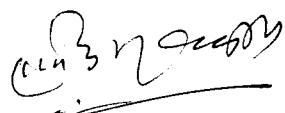
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OR D E R (Oral)

By Shanker Raju, Member (J) :-

On account of passing of departmental examination as per the policy, the applicants have sought grant of advance increments between the period from 01/01/1973 till the year 1981. This has been claimed on the ~~instant~~ ^{Strength} of the order passed by the Apex Court affirming the decision of Calcutta Bench of this Tribunal in TA No. 148/1988.

2. The applicants have preferred representations to the respondents, which are yet to be disposed of by them. The present OA is disposed of with the direction to the respondents to treat the OA as a supplementary representation and dispose of the claim of the applicants for advance increments by a detailed and speaking order in the light of the decision of the Apex Court within a period of 2 months from the date of receipt of copy of this order. Let a copy of this OA and the order be sent to the respondents by the applicants.



(R.K. UPADHYAYA)
MEMBER (A)



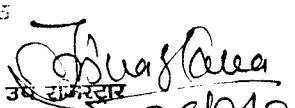
(SHANKER RAJU)
MEMBER (J)

"SA"

कानूनी विभाग, राज्य सभा, दिल्ली
राज्य सभा विभाग, दिल्ली

(1) राज्य सभा विभाग, दिल्ली
(2) राज्य सभा विभाग, दिल्ली
(3) राज्य सभा विभाग, दिल्ली
(4) राज्य सभा विभाग, दिल्ली

S & Marginal Order


Shanker Raju
26/3/03

Issued
On 26/3/03